

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).17769-17770/2012

(From the judgment and order dated 21/03/2012 in SCA No.2154/2011 dated 26/04/2012 in SCA No.2154/2011,CA No.4325/2012 of The HIGH COURT OF GUJARAT AT AHMEDABAD)

GUJARAT A.K.M.MANDAL TR.SEC.

Petitioner(s)

VERSUS

HATHISINGH MANUFACTURING CO.LTD.& ANR

Respondent(s)

(With appln(s) for exemption from filing O.T. and prayer for interim relief)

Date: 31/05/2012 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.S. RADHAKRISHNAN  
HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR  
(VACATION BENCH)

For Petitioner(s) Mr. Yashank Adhyaru, Sr. Adv.  
Mr. P. Adhyaru, Adv.  
Mr. P.C. Chaudhary, Adv.  
Mr. Rameshwar Prasad Goyal, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following  
O R D E R

Since the challenge is against the interim order granted, we find no reason to entertain these special leave petitions. The special leave petitioners are, accordingly, dismissed.

All the same, we request the High Court to dispose of Special Civil Application No.2154 of 2011 and Civil Application No.4325 of 2012 as expeditiously as possible.

(NARENDRA PRASAD) (RENUKA SADANA)  
COURT MASTER COURT MASTER